

(a) To review the performance of the various programmes in the Information and Broadcasting sector, both in physical and financial terms in the Seventh Five Year Plan 1985-90. The reasons for shortfalls, if any should be brought out.

(b) To recommend the physical programmes/schemes to be implemented in the Eighth Five Year Plan 1990—95 and the financial outlays required (including foreign exchange, foreign aid etc.)

(c) To indicate the yearwise phasing of the proposed physical targets and financial outlays (including foreign exchange/external aid) in the 1990—95 Plan.

(d) Estimates of additional employment generation yearwise.

(e) To indicate the materials and equipment required, and the extent to which they would be available from indigenous sources.

(f) To assess the technological trends in the I&B sector and indicate a strategy for introduction of new technologies in the I&B media.

(g) To estimate the generation of internal resources of AIR and Doordarshan.

(h) To consider the feasibility of setting up a Developmental Communication Support System in the Ministry of Information and Broadcasting and suggest its linkages with electronic and other media on the one hand and the user Government organisations on the other; also to suggest the quantum of funds to be earmarked by user Government organisation for development communication.

(i) To examine the impact of the policy of the Government to grant autonomy to AIR and Doordarshan on their Eighth Five Year Plan and on long term planning procedures.

(j) To make such other recommendations as may be considered appropriate for the implementation of the Plan.

#### Setting up of Kutch Development Board

@@2269. SHRI DINESHBHAI TRIVEDI: Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Government are contemplating to set up Kutch Development Board;

(b) if so, by when it is likely to be set up; and

(c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY):(a) to (c) It is primarily for the State Government to decide on the setting up of development bodies for any region of the State. However, if the reference is to the Development Board under article 371 (2) of the Constitution, no proposal in this regard has been received from the State Government for consideration the Government of India.

रेलगाड़ियों में बढ़ती हुई आपराधिक गति-  
विधियों को रोकने के लिए  
योजना बनाया जाना

@@@2270. सरदार जगजीत सिंह

अरोडा : क्या गृह मंत्री यह बताने की  
कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार  
रेलगाड़ियों में बढ़ती हुई आपराधिक

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